

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 20906 of 2015

(Arising out of Order-in-Original No. BEL-EXCUS-000-COM-B-HR-017-14-15 dated 21/01/2015 passed by the Commissioner of Central Excise, Belgaum)

Allamaprabhu Khuba

Managing Partner, M/s Korvi Activated
Earths, Plot No.14, Survey No.4, KIADB
Industrial Estate, Stage II, After Kanpoor
Village, Gulbarga - 585 104
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax,
Belgaum**

No. 71, Club Road,
Central Excise Building,
Belgaum - 590 001
Karnataka

Respondent(s)

APPEARANCE:

Mr. Prakash, Advocate for the Appellant

Mr. K.B. Nanaiah, Assistant Commissioner (AR) for the Respondent

CORAM:

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

HON'BLE MR. P DINESHA, JUDICIAL MEMBER

Final Order No. 20856 / 2021

Date of Hearing: 28/12/2021

Date of Decision: 28/12/2021

Per : P. ANJANI KUMAR

Learned Advocate for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court
on **28/12/2021**)

(P. ANJANI KUMAR)
TECHNICAL MEMBER

(P. DINESHA)
JUDICIAL MEMBER

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